

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1641
ANSWERED ON:07.03.2013
REGISTERED POLITICAL PARTIES
Meghwal Shri Arjun Ram

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of political parties registered and operating in the country along with complete details thereof;
- (b) the procedure followed to register the political parties;
- (c) the action which can be taken against the political parties if they do not follow the terms and conditions mentioned in the registration letter;
- (d) whether recognition of any political party out of the political parties registered so far has been cancelled; and
- (e) if so, the details in this regard?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

- (a) The Election Commission of India has informed that 1444 political parties are registered with the Commission out of which 52 are recognised (National/State) Parties and 1392 are registered unrecognized political parties as on 18.01.2013. The details of the political parties are available on the website of the Election Commission of India i.e. <http://eci.nic.in>. In the last general election to the House of the People held in 2009 (15th Lok Sabha), 363 political parties out of the total of 1046 had set up candidates.
- (b) The detailed guidelines relating to the registration of political parties under section 29A of the Representation of the People Act, 1951 (43 of 1951) are available on the website of the Election Commission of India i.e. <http://eci.nic.in>.
- (c) There is no provision in law providing for de-registration. The breach of undertaking given by a political party at the time of its registration is not a criteria for the deregistration of a political party by the Election Commission of India.
- (d) and (e) The recognition and de-recognition of political parties is based on the poll performance of political parties as provided under Paragraphs 6A and 6B and in terms of para 16A of the Election Symbol (Reservation & Allotment) Order, 1968. The Election Commission of India has informed that it has de-recognised political parties from time to time based on the poll performance of the political parties. After derecognition, a political party ceases to be a National/ State party.